

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-07-2024 AT 10:30 AM**

**CP No. 3/97/HDB/ 2022
AND
MA(Companies Act)/6/2022, IA (CA) 51/2023 & IA(CA) 47/2024 in
CP No. 3/97/HDB/2022
u/s. 97 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Ravi Shankar Gopalkrishnan in
M/s. Hyderabad Pollution Controls Ltd

...Petitioner

AND

M/s. Hyderabad Pollution Controls Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

MA(Companies Act)/6/2022, IA (CA) 51/2023 & IA(CA) 47/2024

Both sides present. Learned Counsel representing Company Petitioner present and submits that explanation has been e-filed and physical filing will be done today. It is represented by the Learned Counsel for the Petitioner that certain adverse remarks have been made against the Respondents No.2 and 3 in the Company Petition in the explanatory submission, as such Ld. Counsel prayed for leave to, counter all those adverse remarks by way of reply. If that be so, the

Respondents are permitted, however on condition that the reply shall confine only to the purported adverse allegations only. One-week time for filing counter by Respondent. Call on 18.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)